

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 2
C.P. (IB)/82(CH)2024

IN THE MATTER OF:
Tarsem Chand Personal Guarantor of
Kissan Riceland Pvt Ltd

... Petitioner

Under Section: 94(1)

Order delivered on 08.04.2024

CORAM:
SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the petitioner : Ms. Swati Saluja, Advocate

ORDER

Heard the submissions made by the counsel for the petitioner. The counsel for the petitioner has directed to take steps to furnish the fresh affidavit by the petitioner, as the existing affidavit is neither verified on a particular date nor signed at a particular place. The counsel for the petitioner is also directed to ensure that before filing the application adequate care may be taken in filing the application with the required information/data. Let the matter be posted after a week days'. It is made clear that if petitioner fails to ensure that petition is complete in all respects, then the petition will be dismissed. Let the matter be posted to 30.04.2024.

Sd/-

(L.N. GUPTA)
HON'BLE MEMBER (T)

Sd/-

(Dr. P.S.N. PRASAD)
HON'BLE MEMBER (J)